

THE MINES (AMENDMENT) ACT, 1983

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title and commencement.
2. *[Repealed.]*
3. *[Repealed.]*
4. *[Repealed.]*
5. *[Repealed.]*
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41. *[Repealed.]*
42. *[Repealed.]*
43. *[Repealed.]*

SECTIONS

44. [*Repealed.*]

45. [*Repealed.*]

46. [*Repealed.*]

47. [*Repealed.*]

48. [*Repealed.*]

49. Transitory provision.

THE MINES (AMENDMENT) ACT, 1983

ACT NO. 42 OF 1983

[25th December, 1983.]

An Act further to amend the Mines Act, 1952.

BE it enacted by Parliament in the Thirty-fourth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Mines (Amendment) Act, 1983.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

²* * * * *

49. Transitory provision.—(1) As from the date of constitution of the Committee under sub-section (1) of section 12 of the principal Act as amended by this Act—

(i) any Mining Board constituted under section 12 of the principal Act and functioning as such on the aforesaid date shall stand dissolved;

(ii) the Chairman and members of any such Board, who on the aforesaid date are members of that Mining Board shall cease to hold office as such;

(iii) all proceedings pending on the aforesaid date in any Mining Board shall stand transferred to the said Committee which shall deal with them as if they had been pending therein.

(2) Anything done or any action taken before the aforesaid date by any Mining Board shall, so far as it is not inconsistent with any of the provisions of the principal Act as amended by this Act, be as valid and effective as if it had been done or taken by the Committee.

1. 31st May, 1984, *vide* notification No. S.O. 411(E), dated 31st May, 1984, *see* Gazette of India, Extraordinary, Part II, sec. 3(ii).

2. Sections 2 to 48 rep. Act 19 of 1988, s. 2 and the First Schedule (w.e.f. 31-3-1988).